

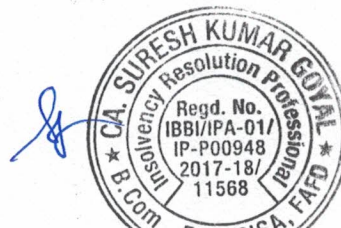
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FLYWHEEL LOGISTICS SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FLYWHEEL LOGISTICS SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/12/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60232DL2015PTC288609
5.	Address of the registered office and principal office (if any) of corporate debtor	F-213 / E-1, Old M. B. Road, Lado Sarai, New Delhi-110030 IN
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 02-09-2019 Copy of order received on 09-09-2019
7.	Estimated date of closure of insolvency resolution process	05-03-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Suresh Kumar Goyal IBBI/IPA-01/ IP-P00948/ 2017-18/ 11568
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/o SSPJ & Co., Chartered Accountants, Basement, 1276, Sector 21B, Chandigarh-160022 Email id suresh@spjca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o SSPJ & Co., Chartered Accountants, Basement, 1276, Sector 21B, Chandigarh-160022 Email id suresh@spjca.in
11.	Last date for submission of claims	23-09-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Flywheel Logistics Solutions Private Limited** on 02-09-2019.



The creditors of **Flywheel Logistics Solutions Private Limited** are hereby called upon to submit their claims with proof on or before 23-09-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:

: CA Suresh Kumar Goyal
:12-09-2019 Delhi

